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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **CS(COMM) 401/2021**

UNIVERSAL CITY STUDIOS LLC AND ORS.

..... Plaintiff

Through: Ms. Ramya Ramkumar, Mr.
Raghav Goyal and Ms.
Ashta Sehgal, Advs.

versus

MYFLIXER.TO AND ORS.

..... Defendant

Through: None.

**CORAM:
SIDHARTH MATHUR (DHJS), JOINT REGISTRAR
(JUDICIAL)**

**ORDER
19.01.2024**

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List the matter for the purpose fixed on the date fixed i.e.
25.04.2024.

In the meantime, issue summons to the newly impleaded
defendant nos. 163 to 174, through all permissible modes
preferably e-mail, subject to filing of PF.

**IA No. 1395/2024 (on behalf of the plaintiffs u/Order 1 Rule 10
of CPC seeking impleadment of additional mirrors, redirects,
or alphanumeric variations as defendants in the memo of
parties)**

The plaintiffs are seeking to implead additional
mirrors/re-directs/alpha-numeric variations, as defendant nos. 163
to 174 since they are illegally distributing the copyrighted content
of the plaintiff. The relevant details of these proposed defendants



are mentioned in para no. 2 of the application. Keeping in view the nature of the suit, this application is allowed.

The amended memorandum of parties is already on record.

SIDHARTH MATHUR (DHJS)
JOINT REGISTRAR (JUDICIAL)
JANUARY 19, 2024/jr

[Click here to check corrigendum, if any](#)